

HIGH COURT OF CHHATTISGARH, BILASPUR

NOTIFICATION

No. 06 (Mis.) /
II-15-19/2024

Bilaspur, dated 08 January, 2024

In exercise of the powers conferred by clause (2) of the Article 229 of the Constitution of India, Hon'ble the Chief Justice of the High Court of Chhattisgarh, Bilaspur, makes the following amendment in Chhattisgarh High Court Services (Appointment, Conditions of Service and Conduct) Rules, 2017:-

AMENDMENT

(A) Column No. 5 and 6 of Sl.No.2 of First Schedule of these rules are replaced by the following :-

1	2	3	4	5	6
2.	Principal Private Secretary to Hon'ble the Chief Justice	-	-	Member of Higher Judicial Service on deputation or Registrar(M)/ Joint Registrar(M)/ Additional Registrar(M)/ Deputy Registrar of the Registry.	Own pay scale in case of H.J.S. or Registrar(M)/ Joint Registrar(M)/ Additional Registrar(M)/Deputy Registrar, as the case may be.

(B) The minimum experience of **3 years** in feeder cadre mentioned in these rules for promotional posts is replaced by **2 years**, except for the persons who are appointed on probation.

By order of Hon'ble the Chief Justice

Sd/-
(Arvind Kumar Verma)
Registrar General

Endt. No. 427 /
II-15-19/2024

Bilaspur, dated 08 January, 2024

Copy forwarded to:-

1. A.R.-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
2. Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
3. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
4. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
5. Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.

